

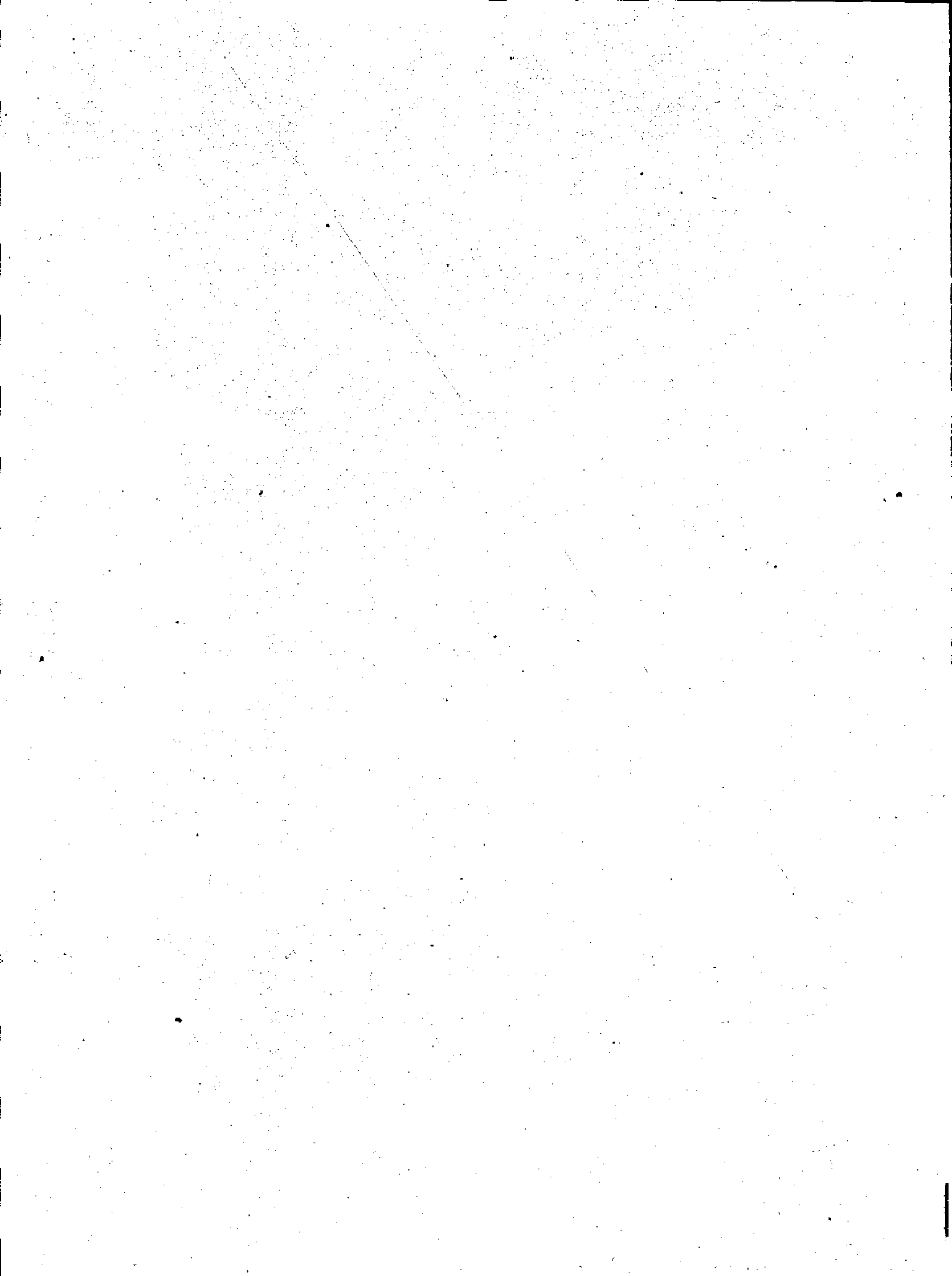
# **THE ODISHA MUNICIPAL (AMENDMENT) ACT, 2012**

## **TABLE OF CONTENTS**

**PREAMBLE**

**SECTIONS**

1. Short title
2. Amendment of long title.
3. Amendment of section 1.
4. Amendment of section 2.
5. Amendment of section 16.
6. Amendment of section 17.



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## LAW DEPARTMENT

### NOTIFICATION

The 18th March, 2013

No.3321-Legis-3/12/L.—The following Act of the Odisha Legislative Assembly having been assented to by the Governor on the 6th March, 2013 is hereby published for general information.

ODISHA ACT 12 OF 2013

### THE ODISHA MUNICIPAL (AMENDMENT) ACT, 2012

AN ACT FURTHER TO AMEND THE ODISHA MUNICIPAL ACT, 1950

BE it enacted by the Legislature of the State of Odisha in the Sixty-third Year of Republic of India as follows:—

Short title.

1. This Act may be called the Odisha Municipal (Amendment) Act, 2012.

Amendment of long title.

2. In the Orissa Municipal Act, 1950 (hereinafter referred to as the principal Act) for the words "State of Orissa", the words "State of Odisha" shall be substituted.

Orissa Act  
23 of 1950.

Amendment of section 1.

3. In section 1 of the principal Act,—

(a) in sub-section (1), for the word "Orissa" the word "Odisha" shall be substituted; and

(b) in sub-section (2), for the words "State of Orissa" the words "State of Odisha" shall be substituted.

Amendment  
of section 2.

4. In section 2 of the principal Act, for the words "State of Orissa", the words "State of Odisha" shall be substituted.

Amendment  
of section 16.

5. In the principal Act, in section 16, in sub-section (1), for clause (iv), the following clause shall be substituted, namely:—

"(iv) has been adjudged by a competent court to be of unsound mind or in the opinion of the District Leprosy Officer is suffering from an infectious type of leprosy; or".

Amendment  
of section 17.

6. In the principal Act, in section 17, for clause (b), the following clause shall be substituted, namely:—

"(b) becomes unsound mind or in the opinion of the District Leprosy Officer is suffering from an infectious type of leprosy; or".

By Order of the Governor

S. K. MOHANTY

Principal Secretary to Government I/c.